

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 315/2000

Tuesday this the 26th day of March, 2002.

CORAM

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

A.Lakshmanan
S/o Appu
Light House Attendant
Kavarathi Light House
P.O.Kavarathi

...Applicant

(By advocate Mr.M.R.Rajendran Nair)

Versus

1. Union of India represented by its
Secretary, Ministry of Surface Transport
Department of Light Houses and Light Ships
New Delhi.
2. The Director (R)
Department of Light Houses and Light Ships
Deep Bhavan, Gandhi Nagar
Kadavanthra, Kochi.
3. The Director General
Light Houses and Light Ships
New Delhi.

...Respondents

(By advocate Mr.M.Rajendra Kumar, ACGSC)

The application having been heard on 26th March, 2002, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant has approached this Tribunal through this
Original Application aggrieved by not getting any promotion in
his Department. When he represented the matter to the
respondents, he received A-1 reply. Assailing the A-1 reply and
advancing a number of grounds, the applicant approached this
Tribunal seeking the following reliefs:

- i. To quash Annexure A-1.
- ii. To declare that the applicant is entitled to be considered
for promotion as Assistant Light Keeper (Junior Scale) and
to direct the respondent to consider the applicant for
such promotion with all consequential benefits.



iii. Grant such other reliefs as may be prayd for and the Court may deem fit to grant, and

iv. Grant the cost of this Original Application.

2. Respondents filed reply statement resisting the claim of the applicant.

3. When the OA was taken up for hearing today, learned counsel for the respondents on instructions submitted that the applicant had been given the benefit of first financial upgradation as he had completed 12 years of service under the Assured Career Progression Scheme. Further the learned counsel submitted that the applicant had also been selected as LDC in Port Blair in January 2002.

4. Learned counsel for the applicant submitted that in the light of the above developments, the OA can be treated as closed recording the submissions made by the learned counsel for the respondents.

5. In the light of the above submissions, recording the above, this OA is closed. No costs.

Dated 26th March, 2002.



K.V. SACHIDANANDAN
JUDICIAL MEMBER

aa.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER